

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NO. 1898 OF 2018 IN
DFR NO. 3765 OF 2018**

Dated: 11th February, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of :

TANGEDCO

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. G. Umapathy
Mr. S. Valinayagam
Ms. S. Amali

ORDER

IA NO. 1898 OF 2018

(Application for condonation of delay in filing the appeal)

There is 80 days' delay in filing this appeal.

In this application, the Applicant/Appellant has prayed that the delay may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be satisfactory and acceptable. Sufficient cause has been made out. Hence, delay is condoned.

The application is disposed of.

DFR NO. 3765 OF 2018

Registry is directed to number the appeal.

Admit. Issue notice to Respondents, returnable on 19-3-2019.

Learned counsel for Respondents may file reply on or before 11-3-2019 with advance copy to the other side. Thereafter rejoinder, if any, may be filed by Appellant on or before 18-3-2019 with advance copy to the other side.

List the matter on **19-3-2019**.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/pk